

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
RAJYA SABHA
UNSTARRED QUESTION NO. 1026
TO BE ANSWERED ON TUESDAY, 9th DECEMBER, 2025
AGRAHAYANA 18, 1947 (SAKA)

EXEMPTION TO TELANGANA UNDER FRBM

1026. Shri Anil Kumar Yadav Mandadi:

Will the Minister of **Finance** be pleased to state:

- (a) whether Government has taken note of the fact that the State Government of Telangana is seeking relaxation under Fiscal Responsibility and Budget Management Act (FRBM) to borrow up to ₹30,000 crore for the "Young India Integrated Residential Schools" (YIIRS) Programme and Allied Educational Investment; and
- (b) whether any decision has been taken by Government in this regard, if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) Yes. A letter dated September 09, 2025 has been received from the State Government of Telangana requesting special financial support and exemption from Fiscal Responsibility and Budget Management Act (FRBM) for the Young India Integrated Residential Schools (YIIRS) Programme and Allied Educational Investments.
- (b) The Union Government applies a common yardstick and generally follows the fiscal limits mandated by the accepted recommendations of the Finance Commission while exercising the power to approve borrowings by State Governments under Article 293(3) of the Constitution of India. Accordingly, borrowing consent of Rs. 71,400 crores have been issued to the State Government of Telangana in the current financial year. Presently, there is no proposal under consideration to provide relaxation in borrowing ceiling of the State Government of Telangana.
